

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 202  
IB-356/ND/2020**

**IN THE MATTER OF:**

**M/s. SKC Infratech Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. EOS Hospitality Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 30.03.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

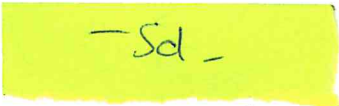
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Abhishek Sharma and Mr.  
Vaibhav Sharma, Advocates**

**For the Respondent/Corporate-debtor :**

**ORDER**

Heard the submissions made by the Ld. Counsel for the operational creditor. The corporate debtor is not present at the time of hearing even today. Therefore, the ex parte order passed in the matter is confirmed. Ld. Counsel is directed to get his client's affidavit regarding service of last order to the corporate debtor within a week. Post the matter for arguments on **19<sup>th</sup> April, 2021.**

  
- Sd -

**(V.K. Subburaj)  
Member (T)**

  
- Sd -

**(P.S.N. Prasad)  
Member (J)**

(Annu)